

**GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.178  
TO BE ANSWERED ON 24.02.2016**

**Waqf Boards**

**178. SHRIMATI KAMLA DEVI PAATLE:**

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has formulated any scheme for the modernisation and giving more rights to the Waqf Boards in the country;
- (b) if so, the details thereof; and
- (c) the amount likely to be spent thereon by the Government?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS**

**(SHRI MUKHTAR ABBAS NAQVI)**

(a) This Ministry formulated two Plan Schemes for the modernisation of the Waqf Boards in the country namely (i) Computerisation of records of State Waqf Boards and (ii) Strengthening of State Waqf Boards.

(b) and (c) The brief details of schemes are given as under:

- (i) **Computerisation of records of State Waqf Boards:** The main objectives of the scheme are to streamline record keeping, introduce transparency and to computerize the functions /process of the Waqf Boards. A Web-based software application for Waqf Management System of India (WAMSI) consists of the (a) Properties Registration Management (b) Muttawalli Returns Management (c) Leasing of Properties Management and (d) Litigations Tracking Management modules are in operations under the scheme. Under the scheme, the financial assistance is provided for computerization of Waqf records of the State/UT Waqf Boards. The Scheme is implemented through Central Waqf Council. An amount of Rs.19.18 crore has been released to the State Waqf Boards, Central Waqf Council and National Informatics Centre since inception of the scheme.
- (ii) **Strengthening of State Waqf Boards:** This scheme was launched in 2013-14. The Plan scheme for strengthening of State Waqf Boards has been formulated to strengthen the Waqf Boards resulting a more transparent and accountable administration and management of their waqf properties and allow improvement in income generation attaining self-sufficiency. This would also help them in removal of encroachment from waqf properties by strengthening their enforcement wing.

The Central assistance would be provided during the 12th Plan period, i.e. during the period the State Waqf Boards are expected to become self-sufficient with surplus income generation. Further, such funds would be provided subject to certain conditions that will ensure that the functioning and institutional capacity of the State Waqf Boards improve their income generation and become self-sufficient. Improvement in their capabilities will facilitate enhancement in their income that will reduce, and over the period of time, eliminate their dependence on outside financial support. The National Waqf Development Corporation Ltd. (NAWADCO) is the Implementing Agency. An amount to the tune of Rs.8.52 crore has been released to NAWADCO since inception of the scheme for providing the funds to State/UT Waqf Boards.

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